



2026:AHC:34445

**HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - A No. - 2298 of 2026**

Ramgovind And 34 Others

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mirza Faheem Beg
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Mirza Faheem Beg, learned counsel for the petitioners as well as the learned Standing Counsel.
2. Petitioners, who are though currently working as Sub Inspector/ Head Constable, claims benefit of one additional increment on completion of 19 years of service taking into account his initial training period.
3. Learned counsel for the petitioners submits that in view of the judgment of *Ghanshyam Tiwari & Ors v. State of U.P. & Ors, Writ - A No. 44330 of 2012* and in the case of *Dinesh Kumar Shukla & 14 Ors v. State of U.P. & 6 Ors, Writ - A No. 6429 of 2018*, his claim is liable to be considered. He submits that intra court appeal has already been dismissed and law is now settled.
4. Learned Standing Counsel does not dispute the above legal position, in the event petitioners are demanding additional increment on the completion of 19 years of service as a Constable.
5. In view of the above, this petition stands **disposed of** with a direction to the Deputy Inspector General of Police (Establishment) Police Headquarter, Lucknow, respondent no. 3 to consider and decide the claim of the petitioners as expeditiously as possible preferably within a period of two months from the date of receipt of certified copy of this order.
6. Needless to add that the order to be passed by the competent authority, as directed herein above, shall be reasoned and speaking one.

February 17, 2026
Ashu

(Vikas Budhwar,J.)